

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY FOURTH DAY OF MARCH
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT APPEAL NO: 264 OF 2026

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated. 29/10/2025 in W.P.No.22266 of 2023. on the file of the High Court.

Between:

1. M/s. Agile Security Force Private Limited, Having its Registered Office at 3rd Floor, Uma Enclave, Road No. 9, Banjara Hills, Hyderabad - 500034 Through its Director. Shyamsunder Reddy Gopu
2. V. Amarnath, S/o. Sri VRK Rao Aged about 53 years, Occ Business, C/o. Agile Security Force Private Limited, 3rd Floor, Uma Enclave, Road No. 9 Banjara Hills, Hyderabad - 500034

...APPELLANTS

AND

1. The Superintendent, Government General and Chest Hospital Hyderabad
2. The State of Telangana, Represented by Principal Secretary Medical Health and Family Welfare Department Telangana Secretariat, Hyderabad
3. The District Collector, Hyderabad District
4. M/s. SS Consultancy (Outsourcing Manpower supply and Security Services), Rep. by its Proprietor B. Venkateshan H. No. 5-5-1261/RE/101, Royal Enclave Apartments Opp D. Mart, Indira Nagar, Phase-1 Vanasthalipuram, Rangareddy District - 500070

...RESPONDENTS

IA NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased pending disposal of the present writ appeal, be pleased to stay the operation of the Order dated 29.10.2025 in W.P. No. 22266 of 2023.

**Counsel for the Appellants: SRI K.SAI KRUPAKAR FOR SRI GANDHAM
DURGA BOSE**

Counsel for the Respondent Nos.1 & 2: GP FOR MEDICAL HEALTH & FW

Counsel for the Respondent No.3: GP FOR REVENUE

**Counsel for the Respondent No.4: Ms. K.V.VANI FOR SRI A.K.JAYAPRAKASH
RAO**

The Court made the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No. 264 of 2026

DATED : 24.03.2026

Between:

M/s. Agile Security Force Private Limited and another

... Appellants

AND

The Superintendent
Government General & Chest Hospital,
Hyderabad, and three others

... Respondents

JUDGMENT:

Mr. K. Sai Krupakar, learned counsel appears for
Mr. Durga Bose Gandham, learned counsel for appellants.

Ms. K.V. Vani, learned counsel appears for
Mr. A.K. Jayaprakash Rao, learned counsel for respondent
No.4.

2. The instant Writ Appeal is filed against the order dated
29.10.2025 passed by the learned writ Court dismissing Writ
Petition No.22266 of 2023 filed by the appellants/petitioners
seeking to direct respondent No.1 to qualify appellant No.1
company and set aside the letter/speaking order dated

10.07.2023 issued by respondent No.1 disqualifying appellant No.1 and also to direct respondent No.1 to consider the bid submitted by appellant No.1 company for further evaluation/financial evaluation and conduct the bid on its merits.

3. Learned counsel for the appellants seeks permission of this Court to withdraw the instant Writ Appeal.

4. Learned counsel appearing for respondent No.4 reports no objection.

5. Accordingly, the instant Writ Appeal is dismissed as withdrawn. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

**SD/- A.V.S.PRASAD
DEPUTY REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI GANDHAM DURGA BOSE, Advocate [OPUC]
2. Two CCs to GP FOR MEDICAL HEALTH & FW, High Court for the State of Telangana, at Hyderabad. [OUT]
3. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad. [OUT]
4. One CC to SRI A.K.JAYAPRAKASH RAO, Advocate [OPUC]
5. Two CD Copies

PSK.
TKS

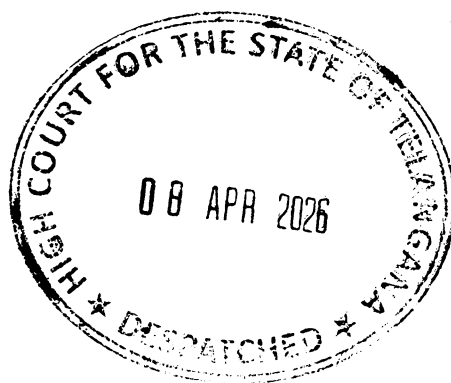


HIGH COURT

DATED: 24/03/2026

JUDGMENT

WA.No.264 of 2026



**DISMISSING THE WRIT APPEAL
AS WITHDRAWN WITHOUT COSTS**

9 — JKS
4/4/26.